

91  
9

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A.NO.406/94 in  
O.A.No.1278/94

New Delhi, this, the 24th day of March, 1995

Hon'ble Shri J.P. Sharma, Member(J)

Union of India  
through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

... Applicant

By Advocate: Shri H.K. Gangwani  
Vs.

1. Smt. Prem Lata Anand,  
w/o Shri Maharaj Kishan Anand,  
Head Typist, Works Branch,  
Baroda House, New Delhi.
2. Shri Maharaj Kishan Anand,  
Retired Travelling Ticket Inspector,  
Railway Station, Delhi. ... Respondents

By Advocate: Shri B.S. Mainee

ORDER

Union of India has sought review of the judgement passed in O.A.1278/94 wherein Quarter No.15-D, College Lane, Type-II, allotted to her husband Shri Maharaj Kishan Anand, who superannuated on 30.4.93 was directed to be regularised in her name w.e.f.1.8.93. In the Review application, the Union of India took a ground that the D.R.M's letter was not duly considered but in view of the fact that the Railway Board has directed the D.R.M. to regularise the said quarter. The D.R.M. cannot misinterpreted the order issued by the superior authority. Though the wife, applicant No.1 was promoted as Head-Typist only on 30.7.93 after the superannuation of her husband on 30.4.93 and as such was entitled to Type-II quarter. But when the

(10)

4

Railway Board has directed the regularisation of the quarter in its inherent power in favour of Applicant No.1 so D.R.M. has to do nothing but to comply with that direction. It is because of this in para 5 of the O.A. it is specifically observed "without going into the merits of the case when the Railway Board itself had directed regularization of the quarter in the name of the Applicant No1, the D.R.M has to comply with the same."

2. We find no ground to justify reviewing the aforesaid judgement. The Review application is totally devoid of merit and is dismissed.

(J.P. SHARMA)  
MEMBER(J)

'rk'